

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s Panacea Hospitals Pvt. Ltd.,

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Panacea Hospitals Private Limited
2.	Date of incorporation of corporate debtor	01-11-2000
3.	Authority under which corporate debtor is incorporated / registered	Indian Companies Act 1956 RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA2000PTC028064
5.	Address of the registered office and principal office (if any) of corporate debtor	334, 3RD STAGE,4TH BLOCK, BASAVESHWARA NAGAR, BANGALORE. 560079
6.	Insolvency commencement date in respect of corporate debtor	17-10-2019 (Order received on 24-10-2019)
7.	Estimated date of closure of insolvency resolution process	21-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K N Ravindra IBBI/IPA-002/IP-N00559/2017-2018/11702
9.	Address and e-mail of the interim resolution professional, as registered with the Board	390, 7 th Main, 11 th Cross, Balaji Layout, Vajarahalli, Kanakapura Road, Bengaluru- 560062. knravindra.web@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	390, 7 th Main, 11 th Cross, Balaji Layout, Vajarahalli, Kanakapura Road, Bengaluru- 560062. ip.panacea@gmail.com
11.	Last date for submission of claims	07-11-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	-N.A.-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-N.A.-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in -N.A.-

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Panacea Hospitals Pvt. Ltd., on 17-10-2019.

The creditors of M/s Panacea Hospitals Pvt Ltd., are hereby called upon to submit their claims with proof on or before 07-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 25-10-2019

Place: Bengaluru


 (K.N. RAVINDRA)
